

- (iv) Development of National Grid.
- (v) Open Access in Transmission and Distribution.
- (vi) Power trading being recognized as a distinct activity.
- (vii) Mega Power Policy for promoting large size projects (withdrawn since 19.07.2012).
- (viii) Issue of guidelines for competitive bidding for procurement of Power by distribution licensees under the Electricity Act.
- (ix) Notification of Tariff Policy.
- (x) Notification of National Electricity Policy.
- (xi) Notification of the Hydro Policy, 2008.
- (xii) Ultra Mega Power Plants (UMPP) initiative.

Shifting of NTPC project from Odisha

299. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that National Thermal Power Corporation (NTPC) is shifting some of its projects and investments to some other States from Odisha for non-availability of land and noncooperation of the State Government; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) No, Sir.

(b) Gajmara (2x800MW) Project was part of Bulk Tendering-II for 800 MW units. Since there was delay in land acquisition, the order for Main Plant has been diverted to Gadawara (2x800 MW) in Madhya Pradesh, with due approval of Member (Planning Commission) who has been authorized by Government of India for substitution of any proposed project under Bulk Tendering-II. The Gajmara (2x800MW) project continues to be part of future plan and further process for ordering will be taken up after land is acquired.